

No
Validity

(07)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.
~~XXXXXX~~

523 OF 1990.

DATE OF DECISION 8th Oct. 1991.

Shri Harrison Solomon, and others. Petitioner

Shri G.A.Pandit.

Advocate for the Petitioner(s)

Versus

Union of India and others. Respondent

Shri R.M.Vin

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. K.S. Raman

: Administrative Member

The Hon'ble Mr. R.C. Bhatt

: Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

1. Shri Harrison Solomon,
2. Shri B.R.Patel,
3. Shri M.G.Bulsari,
4. Shri R.H.Dhivar,
5. ~~xxxx~~ Akhtar Husain,
6. Shri R.R.Sharma,
7. Shri P.V.Perumal,
8. Shri S.R.Kumawat,
9. Shri P.B.Chawla,
10. Shri Ashok Saini,
11. Shri Trilok Singh M.,
12. Shri Thomas. I.,

(6)Applicants.

C/o. Shri G.A.Pandit,
Advocate,
5, Sattar Talykar Society,
Opp. Gujarat High Court,
Ahmedabad.

(Advocate : Mr.G.A.Pandit)

Versus

1. The Union of India,
Notice to be served through,
The General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.

2. The Chairman,
Railway Board,
Rail Bhavan,
New Delhi.

3. Divisional Railway Manager (E),
Western Railway,
Bombay Central,
Bombay.

4. Sr. D.O.S. (E),
Western Railway,
Bombay Central,
Bombay.

...Respondents.

(Advocate : Mr.R.M.Vin)

CORAM :	Hon'ble Mr.K.J.Raman	:	Administrative Member
	Hon'ble Mr.R.C.Bhatt	:	Judicial Member

ORAL ORDER

M.A./329/91 in O.A./523/90

Date : 8th Oct.1991.

Per : Hon'ble Mr.K.J.Raman : Administrative Member

Learned advocate for the applicant not present.
Applicant no.1, in person present. Mr.R.M.Vin, learned advocate
for the respondents present.

L.M.

...3..

The applicants have submitted an application dated 2.10.1991, withdrawing O.A./523/90, on the ground that the subject matter of the application is no more disputed by them and they are satisfied with the assignment of the seniority position. Hence ~~the~~ the request is allowed. Hence the application is dismissed as withdrawn. The interim order in this case is vacated and the M.A./329/91, does not survive any more. No order as to costs.

resul

(R.C.Bhatt)
Judicial Member

K.J.Raman

(K.J.Raman)
Administrative Member

AIT